



**LEGISLATIVE ASSEMBLY SECRETARIAT
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI-110054**

SESSION REVIEW

**2nd Part of Fourth Session of Eighth Assembly
(23.03.2026 to 27.03.2026)**

SUMMONS

Summons for the 2nd Part of Fourth Session of the Eighth Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 17th March, 2026.

DURATION OF THE SESSION

The 2nd Part of Fourth Session of the Eighth Legislative Assembly of National Capital Territory of Delhi commenced on 23.03.2026 and was adjourned **sine-die** by the Hon'ble Speaker on 27.03.2026 after holding four (04) sittings. The sittings were held on 23.03.2026, 24.03.2026, 25.03.2026 and 27.03.2026. The House conducted its business for 15 Hours and 16 Minutes.

The Business conducted by the House during the 2nd Part of Fourth Session is summarized below.

TRIBUTES ON SHAHEEDI DIWAS

The House paid tributes to Shaheed Bhagat Singh, Shaheed Sukhdev and Shaheed Rajguru on the occasion of 'Shaheedi Diwas' on 23/03/2026.

OBITUARY REFERENCE

The House paid homage on the demise of the following: -

1. Sh. Ajit Panwar, Deputy Chief Minister of Maharashtra.
2. Persons who lost their lives during fire incident in Sadh Nagar, Palam, Delhi on 18.03.2026.

The House observed two minutes' silence as a mark of respect to the departed souls.

ANNUAL BUDGET (2026-2027)

1. On 23.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance presented the Economic Survey of Delhi (2025-26).
2. On 24.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance presented the Annual Budget of NCT of Delhi for the Financial Year-2026-27.
3. On 25.03.2026, discussion ensued on Annual Budget (2026-27) presented by Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance on 24 March, 2026. Sh. Ashish Sood, Hon'ble Minister initiated the Discussion and on 27.03.2026, Seven (07) Members participated in the discussion. Smt. Rekha Gupta, Hon'ble Chief Minister/ Minister of Finance replied to the discussion.

DEMAND FOR GRANTS

1. On 24.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance presented the Demands for Grants for the financial year 2026-27. The Chair informed that the same will be considered by the House during the passing of Budget. On 27.03.2026, the Demands for Grants presented on 24 March 2026 by Smt. Rekha Gupta Hon'ble Chief Minister/Minister of Finance, were considered demand-wise.

The Demands were put to vote and adopted by voice vote.

2. On 24.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance presented the Second and Final batch of Supplementary Demands for Grants for the financial year 2025-2026.

The Supplementary Demands were considered demand-wise and passed by voice-vote.

ELECTION OF FINANCIAL COMMITTEES

On 23.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister moved the following Motion:

“That the Members of this House do proceed to elect in the manner required under Rule 192(2), Rule 194(2) and Rule 196(2) of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, nine Members each from amongst themselves to serve as Members of the Committee on Public Accounts, Committee on Estimates and Committee on Government Undertakings beginning from 1st April, 2026”.

The Motion was put to vote and adopted by voice-vote.

MATTER RAISED BY HON'BLE MEMBERS

Special Mention (Under Rule 280): -

63 Notices for Special Mention were received during the Session. 44 Matters were raised in the Session under Rule 280.

Statement made by Hon'ble Minister (Rule-114):

1. On 23.03.2026, Shri Ashish Sood, Hon'ble Minister congratulated Sh. Narendra Modi, Hon'ble Prime Minister of India for making historic record on 22 March 2026 by becoming the longest-serving Head of Government in India, combining his tenure as Chief Minister and Prime Minister (8931 days). Nine (09) Members participated in the discussion including Shri Manjinder Singh Sirsa, Hon'ble Minister, Sh. Parvesh Sahib Singh, Hon'ble Minister and Smt. Rekha Gupta, Hon'ble Chief Minister also expressed their views.

The Motion was put to vote and adopted by voice-vote.

2. On 25.03.2026, Sh. Satish Upadhyay, Hon'ble Member moved a Censure Motion in the House expressing deep concern and strongly condemning the remarks made by the senior leaders of Aam Aadmi Party during a press conference held on 24 March 2026, wherein the initiatives announced by the Delhi Government in the Budget (2026-27) for the empowerment of girls such as provision of bicycles, improved education and laptops were reportedly ridiculed. He stated that such remarks were disrespectful towards girls and reflected a

narrow and anti-women mindset, undermining efforts towards women empowerment and sending a negative message to society. He further stated that the concerned individual should tender a public apology. Four (04) Members participated in the discussion including Shri Manjinder Singh Sirsa, Hon'ble Minister. The Motion was put to vote and adopted by voice-vote.

3. On 25.03.2026, Sh. Manjinder Singh Sirsa, Hon'ble Minister moved a Censure Motion in the House expressing grave concern over the alleged harassment of officials in the Punjab leading to extreme distress, including incidents of suicides by debt-ridden farmers and reported cases of suppression of press freedom. Three (03) Members participated in the discussion. The Motion was put to vote and adopted by voice-vote.

Statement made by Hon'ble Minister (Rule-270):

1. On 23.03.2026, Shri Ashish Sood, Hon'ble Minister made a statement regarding the major fire incident that occurred in Sadh Nagar, Palam on 18/03/2026 and Sh. Arvinder Singh Lovely, Hon'ble Member also expressed his views.

Statement made by Hon'ble Members

1. On 23.03.2026, Sh. Kuldeep Solanki, Hon'ble Member drew the attention of the House towards the major fire incident that occurred in Sadh Nagar, Palam on 18.03.2026.

2. On 25.03.2026, Sh. Aaley Mohd. Iqbal, Hon'ble Member drew the attention of the House to the reported shortage in the supply of LPG cylinders and petrol in Delhi.

Sh. Manjinder Singh Sirsa, Hon'ble Minister clarified that there is no shortage of these commodities and assured the House that adequate supply is being maintained to meet the demand.

LEGISLATION

1. On 24.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance introduced the '*The Delhi Appropriation (No.2) Bill, 2026 (Bill No. 06 of 2026)*' with the leave of the House. The Motion was put to vote and adopted by voice-vote. The Bill was considered clause-wise. Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

2. On 25.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Revenue introduced 'The Societies Registration (Delhi Amendment) Bill, 2026 (Bill No. 05 of 2026)' with the leave of the House. On 27.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Revenue moved that '*The Societies Registration (Delhi Amendment) Bill, 2026 (Bill No. 05 of 2026)*' introduced in the House on 25th March, 2026 be taken into consideration. The Bill was considered clause-wise. Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Revenue moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

3. On 27.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance introduced the '*The Delhi Appropriation (No. 3) Bill, 2026*' (Bill No. 07 of 2026) with the leave of the House. The Motion was put to vote and adopted by voice-vote. The Bill was considered clause-wise. Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

PAPERS LAID

1. On 23.03.2026, Smt. Rekha Gupta, Hon'ble Chief Minister/Minister of Finance laid the copies of the following Reports on the Table of the House:

i. State Finance Audit Report of the Comptroller and Auditor General of India relating to the Government of NCT of Delhi for the year ended 31 March 2021 (Report No.01 of 2022).

The Chair referred the matter to the Committee on Public Accounts.

ii. The Comptroller and Auditor General of India report on Revenue, Economic, Social and General Sectors and PSUs relating to the Government of NCT of Delhi for the year ended 31 March 2020 and 2021 (Report No.03 of 2022).

The Chair referred the matter to the Committee on Public Accounts.

iii. The Comptroller and Auditor General of India report on Performance Audit Report on Children in need of Care and Protection relating to the Government of NCT of Delhi for the year ended 31 March 2021 (Report No. 01 of 2023).

The Chair referred the matter to the Committee on Public Accounts.

iv. State Finance Audit Report of the Comptroller and Auditor General of India relating to the Government of NCT of Delhi for the year ending 31 March 2022 (Report No. 02 of 2023).

The Chair referred the matter to the Committee on Public Accounts.

v. State Finances Audit Report of the Comptroller and Auditor General of India relating to the Government of NCT of Delhi for the year ended 31 March 2023 (Report No.02 of 2024).

The Chair referred the matter to the Committee on Public Accounts.

vi. Audit Report of the Comptroller and Auditor General of India for the year ended 31 March 2022 relating to the Government of NCT of Delhi (Report No.05 of 2024).

On 25.03.2026, Discussion ensued on the Audit Report of the Comptroller and Auditor General of India for the year ended 31 March 2022 relating to the Government of NCT of Delhi (Report No.05 of 2024) laid by Smt. Rekha Gupta, Hon'ble Chief Minister on 23 March, 2026. Seven (07) Members participated in the discussion including Sh. Parvesh Sahib Singh, Hon'ble Minister. Smt. Rekha Gupta, Hon'ble Chief Minister replied the discussion and also requested that the aforesaid Report be referred to Committee on Public Accounts.

The Chair referred the Report to the Committee on Public Accounts.

vii. Report of the Comptroller and Auditor General of India on "functioning of Delhi Jal Board for the year ended 31 March 2022" relating to Government of NCT of Delhi (Report No. 3 of 2025).

On 27.03.2026, discussion ensued on the "*Report of the Comptroller and Auditor General of India on "functioning of Delhi Jal Board for the year ended 31 March 2022" relating to Government of NCT of Delhi (Report No. 3 of 2025)*" laid by Smt. Rekha Gupta, Hon'ble Chief Minister on 23 March, 2026. Five (05) Members including Sh. Parvesh Sahib Singh, Hon'ble Minister of Legislative Affairs participated in the discussion.

The Chair referred the matter relating to “*Report of the Comptroller and Auditor General of India on “functioning of Delhi Jal Board for the year ended 31 March 2022” relating to Government of NCT of Delhi (Report No. 3 of 2025)*” to Committee on Govt. Undertaking.

viii. Report of the Comptroller and Auditor General of India on “functioning of Universities of GNCTD for the year ended 31 March 2023” relating to Government of NCT of Delhi (Report No. 4 of 2025).

On 27.03.2026, discussion ensued on the “*Report of the Comptroller and Auditor General of India on “functioning of Universities of GNCTD for the year ended 31 March 2023” relating to Government of NCT of Delhi (Report No. 4 of 2025)*” laid by Smt. Rekha Gupta, Hon’ble Chief Minister on 23 March, 2026.

Sh. Ashish Sood, Hon’ble Minister expressed his views and also requested that the all *Reports of the Comptroller and Auditor General of India relating to Government of NCT of Delhi* laid by Smt. Rekha Gupta, Hon’ble Chief Minister on 23 March, 2026 be referred to the concerned Committee.

The Chair referred the matter to the Committee on Public Accounts.

ix. Notification No. F. No. FIN-SRD016/2/2025-SRD-FINANCE DEPARTMENT dated 22/12/2025 regarding Delhi Excise (Amendment) Rules, 2025 (Hindi & English Version).

2. On 23.03.2026, Shri Ashish Sood, Hon’ble Minister of Higher Education laid copies of the following on the table of the House:

i. Annual Accounts alongwith Separate Audit Report of the CAG & Action Taken Report on the SAR (English Version) and Annual Report of the Indraprastha Institute of Information Technology Delhi (IIITD) for the financial year 2021-22 and 2022-23 (Hindi & English Version).

ii. Separate Audit Reports of Comptroller and Auditor General of India on the Accounts of Delhi Urban Shelter Improvement Board (DUSIB) for the year ended 31/03/2011, 31/03/2012, 31/03/2013 and 31/03/2014 (Hindi & English Version).

iii. Annual Accounts alongwith Separate Audit Report (SAR) of Dr. Bhim Rao Ambedkar University of Delhi for the financial year 2022-23 (Hindi & English Version). iv. Notification No. F. No. F.DE.15(375)/PSB/2025/9516-9524 dated 09/12/2025 regarding The Delhi School Education (Transparency in fixation and Regulation of Fees) Rules, 2025 (Hindi & English Version).

3. On 23.03.2026, Shri Manjinder Singh Sirsa, Hon'ble Minister of Food & Supplies laid copies of the Weights and Measures Department (Department of Legal Metrology) Notification No. F. No. 12(2)/W&M/Enforcement/2023/ 10061-69 dated 27/1/2026 regarding Delhi Legal Metrology (Enforcement) Amendment Rules, 2026 (Hindi & English Version).

4. On 25.03.2026, Shri Ashish Sood, Hon'ble Minister of Higher Education laid the copies of Annual Accounts, Separate Audit Report (SAR) & Action Taken Report (ATR) and Annual Report of the Indraprastha Institute of Information Technology Delhi (IIITD) for the financial year 2023-24 (Hindi & English Version) on the table of the House.

COMMITTEE REPORT

1. On 23.03.2026, Shri Mohan Singh Bisht, Hon'ble Deputy Speaker presented the Fourth Report of Business Advisory Committee.

The report was put to vote and adopted by voice-vote on 27.03.2026.

2. On 23.03.2026, Shri Ajay Mahawar presented the First Report of Committee on Public Accounts and also made a brief statement. On 27.03.2026, Sh. Gajender Singh Yadav, Hon'ble Member participated in the discussion.

The report was put to vote and adopted by voice-vote on 27.03.2026.

3. On 23.03.2026, Shri Ajay Mahawar presented the Second Report of Committee on Public Accounts and also made a brief statement. On 27.03.2026, Sh. Mohan Singh Bisht, Hon'ble Deputy Speaker and Sh. Manjinder Singh Sirsa, Hon'ble Minister participated in the discussion.

The report was put to vote and adopted by voice-vote on 27.03.2026.

4. On 23.03.2026, Shri Ajay Mahawar presented the Third Report of Committee on Public Accounts and also made a brief statement. On 27.03.2026, Two (02) Members participated in the discussion.

The report was put to vote and adopted by voice-vote on 27.03.2026.

5. On 23.03.2026, Shri Parduyman Singh Rajput presented the Second Report (Interim Report) of Committee of Privileges and also made a brief

statement. On 27.03.2026, the Chair made a brief statement and Four (04) Members participated in the discussion.

The report was put to vote and adopted by voice-vote on 27.03.2026.

On 27.03.2026, Sh. Jitender Mahajan, Hon'ble Member moved the following Motion on the leave of the House.

"This House having considered the Second Report (Interim Report) of the Committee of Privileges presented to the House on 23rd March' 2026 agrees with the recommendations of the Committee;

This House holds Shri Arvind Kejriwal, Shri Manish Sisodia, Shri Ram Niwas Goel and Smt. Rakhi Birla in contempt of this House for, deliberately and purposefully defying the summons of the Committee of Privileges and not appearing before the Committee in its sittings held on 13th November 2025 and 20th November 2025; and

Therefore, this House condemns the actions of Shri Arvind Kejriwal, Shri Manish Sisodia, Shri Ram Niwas Goel and Smt. Rakhi Birla and admonishes them with a warning that they should be more careful in future and respect the directions of the Assembly and its Committees."

The motion was put to vote and adopted by voice-vote on 27.03.2026.

WELCOME BY THE CHAIR

On 25.03.2026, the Chair welcomed 110 Students from Jammu and Kashmir under 'Kashmir Youth Exchange Programme' present in the Visitor Gallery.

STATEMENT/ANNOUNCEMENT BY CHAIR

1. On 23.03.2026, the Chair congratulated Indian Cricket Team on winning ICC T20 World Cup on 08 March 2026.
2. On 23.03.2026, Hon'ble Speaker announced the launch of the "Vidhan Saathi AI Chatbot" to assist members and make House proceedings more effective, research-oriented and data-driven. He informed that Members can access the Chatbot by scanning the QR code provided on their desks. The platform offers instant research support in both Hindi and English and can also

be used through voice commands. He further stated that this facility has been exclusively designed for the members of the Delhi Legislative Assembly.

3. On 23.03.2026, the Chair strongly condemned the protest by the Members of Opposition outside the House, stating that boycotting the proceedings undermines the dignity and parliamentary decorum of the House. Emphasizing that the House is the proper forum for discussion in a democracy, he termed the Opposition's absence during the Budget Session as unfortunate. He also expressed concern over the Leader of the Opposition's continued absence and noted that non-participation disrupts democratic processes. He stressed that the opposition's presence during the Budget Session is essential and important. He urged Members of Opposition to attend the proceedings of the House and fulfill their responsibility towards the people of Delhi.

4. On 24.03.2026, the Chair requested the Leader of the Opposition and other Members of Opposition to attend the House proceedings and uphold its dignity, stating that their absence was against the decorum of the House. He stated that the 04 Opposition Members were initially suspended for three days for disruption of the Address of the Hon'ble Lieutenant Governor.

However, after returning to the House, they again caused disruption of the proceedings and hence they were suspended for the entire session. Since the Session had not been prorogued, they could not attend the proceedings of Budget Session. He stated that he had met the delegation of opposition members led by the Hon'ble Leader of Opposition on this issue on Saturday 21st March 2026 and requested them that they should attend the sitting on 23rd as the House alone could revoke the suspension. He stated that instead of attending the House, the Opposition members abstained themselves and were trying to mislead everyone. He condemned the objectionable language used in the letter received from the Leader of the Opposition containing baseless allegations and clarified that only the House could revoke the suspension. He reiterated his request to the Opposition members to participate in the proceedings keeping in view the importance of the budget and in the interest of the people of Delhi.

5. On 24.03.2026, the Chair informed the House that an objectionable email was received this morning on his personal email ID as well as the Assembly Secretariat's email ID. He stated that the matter is sensitive and related to security of the House and security agencies acted promptly and closely monitored the situation. He added that the House proceedings commenced on time and asserted that the House will not be intimidated by such threats and will continue to serve the people fearlessly.

6. On 25.03.2026, the Chair informed the House that an objectionable email was again received today on his official email ID. He stated that the matter has been referred to the Delhi Police for thorough investigation. He reiterated his request to the Opposition members to participate in the proceedings of the House to fulfil their democratic responsibilities.

7. The Chair informed the House regarding the concerns raised by Hon'ble Members about the non-receipt, delayed submission and unsatisfactory nature of replies to the matters raised under Rule 280. He stated that officers of the concerned Departments have already been directed to ensure that replies to such matters are furnished within the stipulated time frame.

He emphasized that notices under Rule 280 should be drafted with clarity and precision and should not be framed in the form of questions.

He further stated that if any Hon'ble Member remains dissatisfied with the reply received from a Department, they may bring the matter to the notice of the Chair, so that it may be referred to the Question and Reference Committee for appropriate consideration.
